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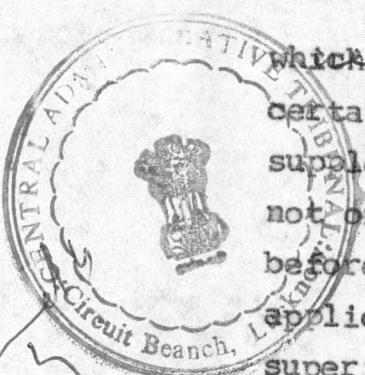
Central Administrative Tribunal
Circuit Bench Lucknow.
T.A.NO. 381 of 1987
(W.P.NO.1110 of 79)

S.B.Lall Applicant/petitioner
Versus
Union of India Respondents

Hon'ble Mr.Justice U.C.Srivastava, v.c.

Hon'ble Mr.A.B.Gorthi, A.M.

Dated: 5.7.1991.



This case has been transferred from Allahabad which also the applicant failed to appear on certain dates. The respondents have filed a supplementary reply dated 26.10.90 which is not on record. Copy of which has been placed before us. It has been mentioned that the applicant was subsequently promoted as office superintendent grade II in the year 1981 and as office superintendent ^{he has retired from service} in Nov,85. Applicant has been granted relief.

This petition thus having been infructuous is dismissed as such.

A.M.

V.C.

// True copy //

R.S.M.


Section Officer
Central Administrative Tribunal
Circuit Bench
LUCKNOW